

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 2772 OF 2014

[Application under Section 7A of the Juvenile Justice (Care and Protection Children) Act, 2000]

IN
CRIMINAL APPEAL NOS. 1657-1660 OF 2013

Nitin Kumar

... Appellant(s)

VERSUS

Mahavir Singh & Ors. Etc. Etc.

... Respondent(s)

OFFICE REPORT FOR DIRECTIONS

It is submitted that an application under Section 7A of the Juvenile Justice (Care and Protection Children) Act, 2000 (Crl.M.P. No. 2772 of 2014) on behalf of Respondent No.3 in Crl.A.No. 1660 of 2013 was listed before the Hon'ble Court on 28th March, 2014 when the Court was pleased to pass the following order :

"Crl.M.P. No. 2772 of 2014 is allowed in terms of prayer clause (a)."

Pursuant to the order quoted above, Additional District & Sessions Judge, F.T.C. First, Hathras, Uttar Pradesh has forwarded Inquiry Report which was in vernacular language. Translated copy in English of the same is included in paper books.

The appeals above mentioned are not yet ready for hearing.

The office report for directions alongwith report of District Judge above-mentioned is listed before the Hon'ble Court for orders.

DATED this the 5th day of August, 2015.

ASSISTANT REGISTRAR

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